

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 1964
ANSWERED ON 07.08.2023

Agricultural lands for mines

1964. **Dr. Anbumani Ramadoss:**

Will the Minister of **Coal** be pleased to state:

- (a) whether Government is aware that thousands of agricultural lands for Mines- I, II, III were acquired from poor farmers and no permanent employment to Project Affected People was given from 1989 by the NLCIL, Cuddalore District, Tamil Nadu;
- (b) if so, the reasons therefor and the steps taken thereon;
- (c) whether Government will immediately withdraw the proposed expansion of Mines-II of NLCIL considering the ambitious target of achieving net zero carbon emissions by the country; and
- (d) if so, the reasons therefor?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

- (a) & (b): For the lands acquired by NLCIL between 1977 to 1989, regular employment was provided to 1827 land displaced persons as per list sponsored by the District Administration. It is further informed that:
- (i) Due to closure of units viz. Fertilizer unit, B&C Plant, Thermal Power Station I, all the employees working in those units were retained and redeployed to other NLCIL units to fill up requirements.
 - (ii) As per the settlement dated 07/08/2020 under Sec.12 (3) of Industrial Disputes Act, between the contractor employers and Trade Unions, it has been agreed that 60% of vacancies arising in non-executive category in regular employment on account of superannuation, death, resignation and termination of service, would be filled from the contract workmen based on the common seniority as directed by Hon'ble Supreme Court of India subject to organizational requirements and business scenario.
 - (iii) Accordingly, around 1258 contract workmen mainly from peripheral villages which includes Project Affected Persons also were inducted as regular employees for the past two years.
 - (iv) At present, 20 Bonus marks out of 100 marks is accorded to the Project Affected Persons (PAPs) in NLCIL recruitment notifications for Non-Executive Positions falling under Group C & D category. Accordingly, in the recruitment of Mining Statutory positions vide Advt.No.12/2022, 37 PAPs out of

total 149 candidates selected, were given appointment by providing 20 Bonus marks out of 100 marks in the selection.

(v) To facilitate land displaced persons of NLCIL Neyveli Mines for the lands acquired after 30-06-1989, a scheme for offering training to technically qualified Project Affected Persons has been formulated. As per the Scheme, the trainees selected from among the PAPs will be provided training for 3 years in NLCIL Neyveli Units and will be paid consolidated stipend during their training period.

(vi) Based on the above Scheme, 500 trainee posts were notified vide Advt.No.02/2023, inviting applications from Project Affected Persons (PAPs). Depending upon vacancies that may arise in future these trained PAPs could be considered for Fixed Term Employment or Permanent Employment through recruitment notification.

(viii) As part of CSR activities, NLCIL has entered an MoU with Annamalai University for establishing a Skill Development Centre with the inception of 3-year regular diploma programme in Mining. As per the MoU, 50% of the seats is filled by NLCIL with preference to wards of Project Affected Persons (PAPs) of NLCIL. Further, in order to enhance the scope of employability in Mining Sector to the above Diploma Engineers, 2 years training scheme has been introduced since 2019.

(c) & (d): No, Sir. All the mines, including Mine-II and power stations are operating to supply electricity to Tamil Nadu and other southern states. Hence, NLCIL will continue the existing operating mines and thermal power stations.
